

beg to lay on the Table a statement showing statistical information regarding the working of the Preventive Detention Act, 1950, during the period 31st December, 1959 to 30th September, 1960. [Placed in Library. See No. LT-2446/60.]

STATEMENT RE. FINANCE MINISTER'S VISIT TO U.K. AND U.S.A.

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a statement regarding my recent visit to the United Kingdom and the United States of America. (September-October, 1960.) [Placed in Library. See No. LT-2447/60.]

THE PUBLIC PREMISES (EVICTION OF UNAUTHORIZED OCCUPANTS) AMENDMENT RULES, 1960

THE DEPUTY MINISTER OF WORKS HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 1106, dated the 16th September, 1960 publishing the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1960. [Placed in Library. See No. LT-2450/60.]

NOTIFICATION UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952

SHRI ANIL K. CHANDA: Sir, I also beg to lay on the Table under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply notification S.O. No. 2505, dated the 10th October, 1960. [Placed in Library. See No. LT-2396/60.]

STATEMENT ON THE FLOOD SITUATION IN THE COUNTRY AND THE FLOOD CONTROL PROGRAMME

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): Sir, I beg to lay on the Table

a statement on the flood situation in the country and the flood control programme. [Placed in Library. See No. LT-2448/60.]

THE REGISTRATION OF ELECTORS RULES, 1960

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.O. No. 2750, dated the 10th November, 1960, publishing the Registration of Electors Rules, 1960. [Placed in Library. See No. LT-2397/60.]

AMENDMENTS IN THE REGISTRATION OF NEWSPAPERS (CENTRAL) RULES, 1956

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): Sir, I beg to lay on the Table, under sub-section (2) of section 20A of the Press and Registration of Books, Act, 1867, a copy each of the following Notifications of the Ministry of Information and Broadcasting publishing further amendments in the Registration of Newspapers (Central) Rules, 1956:—

(i) Notification G.S.R. No. 1059, dated the 29th August, 1960.

(ii) Notification G.S.R. No. 1222, dated the 5th October, 1960.

[Placed in Library. See No. LT-2398/60 for (i) and (ii).]

THE DAILY NEWSPAPER (PRICE AND PAGE) ORDER, 1960

DR. B. V. KESKAR: Sir, I also beg to lay on the Table a copy of the Ministry of Information and Broadcasting Notification G.S.R. No. 1250, dated the 24th October, 1960, publishing the Daily newspaper (Price and Page) Order, 1960. [Placed in Library. See No. LT-2451/60.]